

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

M.A. No.174/2018
Un-numbered Company Appeal (AT) No. ___/2018
(F.No.10/09/2018/NCLAT/UR/833

In the matter of:

Shri Santosh Meenakshi Textiles Pvt. Ltd. Appellant

Versus

Registrar of Companies, Tamilnadu Coimbatore Respondent

Appearance: Ms. Manjula Devi, Advocate for the Appellant

27.09.2018

This is an application under sub-rule (2) to Rule 26 of the NCLAT Rules, 2016 (hereinafter referred to as the Rules) to extend the time granted for compliance.

2. The facts mentioned in the Miscellaneous Application in short is that the Appellant filed the Memo of Appeal on 10.09.2018 and the Office after scrutiny of the Memo of Appeal intimated the defects on 12.09.2018 and the Memo of Appeal was returned to the Appellant on 15.09.2018, but in fact the Appellant was informed by his Counsel only on 18.09.2018, therefore, the Appellant has taken more time in curing the defects, so, same may be condoned.

3. Heard learned Lawyer appearing for the Appellant, perused the averments made in the Miscellaneous Application as well as the Office report.

4. Learned Lawyer appearing for the Appellant submitted that since the Appellant is from Tamilnadu State, which is far from Delhi, so, even after receiving the information, they could not come to cure the defects in time as prescribed under the Rules and in order to cure the defects, the Appellant took more time, so, same may be condoned.

5. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the Miscellaneous Application, the delay in re-filing the Memo of Appeal is hereby condoned.

6. As prayed, list the case before the Hon'ble Bench under the heading for admission on 03.10.2018.

7. With the aforesaid order, this Miscellaneous Application stands disposed of.

(Abni Ranjan Kumar Sinha)
Registrar

Dictated and corrected by me.

(Abni Ranjan Kumar Sinha)
Registrar